



**Government of Odisha**  
**Office of Special Relief Commissioner**

No. 5039 /R&DM(DM), Dt.31-08-2020

RDM-RLF-MISC-0034-2020

**ORDER**

In pursuance of the revised guidelines issued by the Ministry of Home Affairs, Government of India vide order No.40-3/2020-DM-I(A) dated 29.08.2020 to re-open more activities in areas outside Containment Zones and to extend the lockdown in Containment Zones up to 30.9.2020 for containment of COVID-19, the State Government do hereby direct that the following guidelines shall be in force in the State of Odisha **from 01.09.2020 to 30.09.2020**:

**1. Lockdown in Containment Zones**

- i. Lockdown shall be enforced within the Containment Zones till 30<sup>th</sup> September, 2020.
- ii. Local Authorities i.e., District Collector/ Municipal Commissioner shall demarcate containment zones in accordance with the guidelines of MoHFW, Government of India/ H&FW Department, Government of Odisha. The Containment Zones will be notified by the respective District Collectors/ Municipal Commissioners and information will be shared with MoHFW. The notification shall be uploaded by the District Collector and by the State on their websites.
- iii. In the Containment Zones, only essential activities will be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. There shall be intensive contact tracing, house-to-house surveillance, and other clinical interventions, as required. Guidelines of MoHFW/ H&FW Department, Government of Odisha shall be taken into consideration for the above purpose.
- iv. No authority shall impose any local lockdown at District, Sub-division, City or below level outside the containment zones. However, whenever required in the interest of containment of the

disease and prevention of the spread of infection, restrictions on mobility, congregation, operation of shops and establishments, offices and other activities may be imposed in consultation with the Central Government.

## **2. Regulation of activities in areas outside the Containment Zones**

The following establishments/ activities will continue to remain closed till 30<sup>th</sup> September, 2020 throughout the State:

- i. Religious places/ places of worship for public.
- ii. International air travel of passengers, except as permitted by MHA.
- iii. Cinema halls, swimming pools, entertainment complexes, theatres, auditoriums, assembly halls and similar places.

However, open air theatres and similar places will be permitted to open with effect from 21<sup>st</sup> September, 2020.

- iv. Social, political, sports, entertainment, academic, cultural, religious functions and other large congregations.
- v. Schools, colleges, universities, other educational/ training/ coaching institutions, anganwadis, etc. will remain closed for the purpose of teaching till end of Puja vacations in the month of October 2020.

However, the followings will be permitted:

- a. Conduct of examinations, evaluation and other administrative activities.
- b. Online/ distance learning shall continue to be permitted and shall be encouraged.
- c. School & Mass Education Department/ Higher Education Department may permit upto 50% of teaching and non-teaching staff to be called to the schools at a time for online teaching/ tele-counselling and related work, in areas outside the Containment Zones only with effect from 21<sup>st</sup> September, 2020 as per Standard Operating Procedure (SOP) to be issued by the Ministry of Health & Family Welfare (MoHFW).
- d. Skill or Entrepreneurship training will be permitted in National Skill Training Institutes, Industrial Training Institutes (ITIs), Short term training centres registered with National Skill Development Corporation or State Skill Development Missions or other Ministries of Government of India or State Governments.

National Institute for Entrepreneurship and Small Business Development (NIESBUD), Indian Institute of Entrepreneurship(IIE) and their training providers will also be permitted.

These will be permitted with effect from 21<sup>st</sup> September, 2020 for which SOP will be issued by MoHFW. Skill Development &

Technical Education Department will issue necessary order/ guideline in this regard.

- e. Higher Education Institutions only for research scholars (Ph.D.) and post-graduate students of technical and professional programmes requiring laboratory/ experimental works. These will be permitted by the Department of Higher Education (DHE) in consultation with MHA, based on the assessment of the situation, and keeping in view incidence of COVID-19 in the States/UTs.

**Subject to other provisions of this order, activities that are not specifically prohibited/ regulated/ restricted above are allowed subject to adherence to safety and health protocols and SOPs/ guidelines issued by appropriate authorities.**

### **3. Functioning of Offices**

All offices of State and Central Government and in Private Sector must ensure adherence to the SOP on preventive measures to contain spread of COVID-19 in offices issued by Department of H&FW, Government of Odisha dated 30<sup>th</sup> June 2020 (**Annexure-I**). Non-adherence to these guidelines will invite action under appropriate provisions of Disaster Management Act, 2005.

### **4. General Directives for COVID-19 Management**

The following General Directives for COVID-19 Management shall be strictly followed throughout the State:

- a. Face coverings/ Masks: Wearing of face cover/ mask properly is compulsory in public places; in workplaces; and in public transport (**Annexure-II**).
- b. Social distancing: Individuals must maintain a minimum distance of 6 feet in public places.
- c. Shops and Commercial Establishments will ensure physical distancing and use of face cover/ mask by employees and customers. The onus of compliance to the guideline lies with the owner of the shop/ commercial establishment, who shall be liable for any violation which may lead to penal action including closure/ sealing of the premises.
- d. Salons, Spas, Beauty Parlours and Barber shops shall ensure all safety precautions, disinfection and sanitization before and after service of each customer. The onus of compliance to the guideline lies with the owner, who shall be liable for any violation, which may lead to penal action including closure/ sealing of the premises.
- e. Marriage related gatherings shall not exceed 50 persons and funeral/ last rites related gatherings shall not exceed 20 persons. Spitting in public places will be punishable with fine, as prescribed in accordance with laws, rules or regulations (**Annexure-III & - IV**).

- f. Consumption of liquor, paan, gutka, tobacco, etc. in public places is prohibited.

#### 5. **Movement of persons and goods**

- a. There shall be no restriction on inter-State and intra-State movement of persons, private vehicles and goods including those for cross land-border trade under Treaties with neighbouring countries. **No separate permission/ approval/ e-permit will be required for such movements.**
- b. Inter-State and Intra-State movement of Passenger Buses is allowed with effect from 1<sup>st</sup> September, 2020.

#### 5. **Movement of persons with SOPs**

Movement by passenger trains; domestic passenger air travel; movement of persons on Vande Bharat and Air Transport Bubble flights; and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.

#### 6. **Safety and Protection of vulnerable persons**

The following categories of people are advised against outdoor movement, except for essential and health purposes till 30<sup>th</sup> September, 2020.

- a. Persons above 65 years of age
- b. persons with co-morbidities
- c. pregnant women
- d. children below the age of 10 years

#### 8. **Use of AarogyaSetu**

- i. *Aarogya Setu* enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- ii. With a view to ensuring safety in offices and workplaces, employers on best effort basis should ensure that *Aarogya Setu* is installed by all employees having compatible mobile phones.
- iii. District authorities may advise individuals to install the *Aarogya Setu* application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

#### 7. **Strict enforcement of the guidelines**

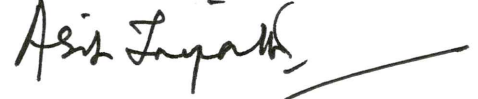
- i. These guidelines issued under the Disaster Management Act, 2005 shall not be diluted in any manner.
- ii. All the District Magistrates/ Municipal Commissioners/ Commissioner of Police, Bhubaneswar-Cuttack shall strictly enforce the above measures.

#### 8. **Penal provisions**

Any person violating these measures will be liable to be proceeded against in accordance with the provisions of Section 51 to 60 of the Disaster

Management Act, 2005, the Epidemic Diseases Act, 1897 and Regulations issued thereunder besides legal action under Section 188 of the IPC and other legal provisions as applicable. Extracts of these penal provisions are at **Annexure-V**.


By order of the Governor



Chief Secretary, Odisha

**Memo No. 5040 /R&DM(DM)      Date: 31-08-2020**

Copy forwarded to the Private Secretary to Hon'ble Chief Minister/ Private Secretary to all Ministers/ Chief Secretary/ Development Commissioner/ Agriculture Production Commissioner for kind information.



Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

**Memo No. 5041 /R&DM(DM)      Date: 31-08-2020**

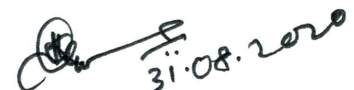
Copy forwarded to the Addl. Chief Secretary/ Principal Secretary/ Commissioner-cum-Secretary of all Departments/ Director General of Police/ Director General of Police Fire Services/ Police Commissioner, Bhubaneswar-Cuttack/ All RDCs/ All Collectors/ Superintendents of Police/ All Municipal Commissioners for kind information and immediate necessary action.



Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

**Memo No. 5042 /R&DM(DM)      Date: 31-08-2020**

Copy forwarded to the Joint Secretary (Disaster Management), Ministry of Home Affairs (Disaster Management Division), Government of India for kind information.



Special Relief Commissioner &  
Additional Chief Secretary to Govt.  
(Disaster Management)

**GOVERNMENT OF ODISHA**  
**HEALTH & FAMILY WELFARE DEPARTMENT**

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**NOTIFICATION**

No. HFW-SCH-I-EMER-0001-2020 15375 /H, Date. 30-06-2020

**Sub: Guidelines on preventive measures to contain spread of COVID-19 in workplace settings.**

### **1. Background**

Offices and other workplaces are relatively closed setting, with shared spaces like (corridors, elevators & stairs, parking places, cafeteria, meeting rooms and conference halls etc.) and thus COVID-19 infection can spread relatively fast among officials, staffs and visitors.

Thus, there is a need to prevent infection in workplace settings and to respond in a timely and effective manner in case suspect case of COVID-19 is detected in these settings, so as to limit the spread of infection.

### **2. Scope**

This document outlines the preventive and response measures to be observed to contain the spread of COVID-19 in workplace settings. The document is divided into the following sub-sections:

- i. basic preventive measures to be followed at all times
- ii. measures specific to offices
- iii. measures to be taken on occurrence of case(s)
- iv. disinfection procedures to be implemented in case of occurrence of suspect/confirmed case.

### **3. Basic preventive measures**

The basic preventive measures includes simple public health measures that are to be followed to reduce the risk of infection with COVID-19. These measures need to be observed by all (employees and visitors) at all times. These include:

- i. Physical distancing of at least six feet (2 yards) to be followed at all times.
- ii. Use of face covers/masks to be mandatory.
- iii. Practice frequent hand washing (for at least 40-60 seconds) even when hands are not visibly dirty and use of alcohol based hand sanitizers (for at least 20 seconds).
- iv. Respiratory etiquette to be strictly followed. This involves strict practice of covering one's mouth and nose while coughing/sneezing with a tissue/handkerchief/flexed elbow and disposing off used tissues properly.
- v. Self-monitoring of health by all and reporting any illness at the earliest.

#### 4. Preventive measures for offices:

Any staff reportedly suffering from flu-like illness should not attend office and seek medical advice from 104 helpline. Such persons, if diagnosed as a suspect/confirmed case of COVID-19 should immediately inform the office authorities.

Any staff requesting home quarantine based on the containment zone activities in their residential areas should be permitted to work from home.

Government of Odisha guidelines with respect to organizing meetings, coordinating visitors shall be scrupulously followed.

#### 5. Measures to be taken on occurrence of case(s):

Despite taking the above measures, the occurrence of cases among the employees working in the office cannot be ruled out. The following measures will be taken in such circumstances:

When one or few person(s) who share a room/ close office space is/are found to be suffering from symptoms suggestive of COVID-19:

- 5.1 Place the ill person in a room or area where they are isolated from others at the work place. Provide a mask/ face cover till such time he/she is examined by a doctor.
- 5.2. 104 Helpline to be immediately informed.
- 5.3. Existing guidelines and procedures of Department of Health & Family Welfare, Govt. of Odisha shall be followed.

#### 6. Closure of workplace


If there are one or two cases reported, the disinfection procedure will be limited to places/areas visited by the patient in past 48 hrs. **There is no need to close the entire office building/halt work in other areas of the office** and work can be resumed after disinfection as per laid down protocol (see para 7).

However, if there is a larger outbreak, the entire building will have to be closed for 48 hours after thorough disinfection. All the staff will work from home, till the building is adequately disinfected.

#### 7. Disinfection Procedures in Offices

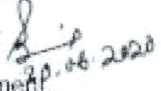
Detailed guidelines on the disinfection procedures in offices have already been issued by the MOHFW and are available on: <https://www.mohfw.gov.in/pdf/Guidelinesondisinfectionofcommonpublicplacesincludingoffices.pdf>.

By order of the Governor,

  
30/06/2020  
Additional Chief Secretary to Government

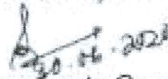
Memo No. 15376 /H, Date. 30-06-2020

Copy forwarded to the Gazette Cell, Loka seva Bhavan, C/o. Commerce Department, Bhubaneswar with a request to publish this notification in the next issue of the Odisha Extraordinary Gazette and supply 50 (fifty) copies of the same to this Department for record.

  
30.06.2020  
Joint Secretary to Government.

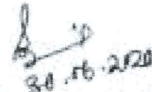
Memo No. 15377 /H, Date. 30-06-2020

Copy forwarded to All Departments/ All HoDs / DG (Police), Cuttack / Member, Board of Revenue / All RDCs / All Collectors / Commissioner of Police, Bhubaneswar-Cuttack / All Superintendents of Police / All CDM&PHOs / All Superintendents of Govt. MC&Hs / All Municipal Commissioners of Municipal Corporations for information and necessary action.

  
30.06.2020  
Joint Secretary to Government.

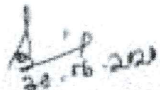
Memo No. 15378 /H, Date. 30-06-2020

Copy forwarded to all Directors under Health & Family Welfare Deptt./ MD, NHM, Odisha, Bhubaneswar / MD, OSMCL, Bhubaneswar / PD, OSCAS, Bhubaneswar for information and necessary action.

  
30.06.2020  
Joint Secretary to Government.

Memo No. 15379 /H, Date. 30-06-2020

Copy forwarded to the PS to Chief Minister, Odisha / P.S to Minister, Health & FW, Odisha / P.S to Chief Secretary, Odisha / P.S to ACS to Govt., Health & FW Department for kind information of Hon'ble Chief Minister / Minister, Health & FW / Chief Secretary / ACS, Health & FW Department respectively.

  
30.06.2020  
Joint Secretary to Government.





GOVERNMENT OF ODISHA  
HEALTH & FAMILY WELFARE DEPARTMENT

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NOTIFICATION

No. HFW-SCH-I-EMER-0001-2020 9 6 9 5 H, Date.09.04.2020

In exercise of the powers conferred by sections 2 and 3 of the Epidemic Diseases Act, 1897 (3 of 1897), the State Government do hereby make the following regulations to amend the Odisha COVID-19 Regulations, 2020 issued under the notification of the Government of Odisha in the Health and Family Welfare Department No. HFW-SCH-I-EMER-0001-2020 9570/H dated the 3<sup>rd</sup> April, 2020, namely:-

1. These regulations may be called The Odisha COVID-19 (Amendment) Regulations, 2020.

2. In the Odisha COVID-19 Regulations, 2020 (hereinafter referred to as the said Regulations), after regulation 4, the following regulation shall be inserted, namely:-

"4 – A. Use of Mask:

(a) All persons shall cover their mouth and nose with any available form of mask while coming out of house for any purpose. A handkerchief or any other piece of cloth in at least two layers can also be used for the purpose.

(b) All officers not below Extension Officers of the Block or all officers not below Additional Tahsildars or all police officers not below Assistant Sub-Inspector of Police or all officers of Urban Local Bodies not below the Ward Officer are authorized to ensure prevention of crowding and also ensure use of any form of masks or clothes such as handkerchiefs, bandanas, gamuchha, dupatta or the like by the people, while coming out of their house.

(c) Disposable or single use masks shall be properly disposed of by following due procedure prescribed by the Health & Family Welfare Department, from time to time. Cloth masks should be cleaned with soap or detergent or disinfectant and water and those shall be sun dried for at least 5 hours after every single use.

- (d) Masks used by one person shall not be used by any other person.
- (e) The use of mask by all persons shall be mandatory with effect from 7 am of 9<sup>th</sup> April, 2020.
3. In the said Regulations, in regulation 8 (i) for the words and brackets "the section 188 of the Indian Penal Code (48 Of 1860)", the words and brackets "section 3 of the Epidemic Diseases Act, 1897 as amended by the Epidemic Diseases (Amendment) Ordinance, 2020" shall be substituted.
4. In the said Regulations, after regulation 8, the following regulation shall be inserted, namely:-
- "8 – A. Procurement: To meet the urgency during the outbreak of the epidemic disease, the State Government may procure goods, services and equipments necessary for prevention and control of the epidemic disease dispensing with the rules, regulations, orders or notifications in force regulating such procurement."
5. In the said Regulations, in regulation 10(penalty), for the words and brackets "punishable under section 188 of Indian Penal Code (45 of 1860)", the words and brackets "punishable under section 3 of the Epidemic Diseases Act, 1897, as amended by the Epidemic Diseases (Amendment) Ordinance, 2020" shall be substituted.
6. In the said Regulations, after regulation 10, the following regulation shall be inserted, namely:-
- "10–A. For violation of the provisions regarding Use of Mask contained in Regulation 4 – A, all officers not below Extension Officers of the Block or all officers not below Additional Tahsildar or all police officers not below Assistant Sub-Inspector of Police or all officers of Urban Local Bodies not below the Ward Officer shall compound the offence on payment of rupees two hundred for the first, second and third offence and on payment of five hundred rupees for the subsequent offences.

By order of the Governor.

9/4/2020

Principal Secretary to Government.

**GUIDELINES FOR MARRIAGE AND FUNERAL RELATED FUNCTIONS  
DURING COVID-19 PANDEMIC**

**A. Marriage and related functions**

1. Marriage and its related functions shall be held only with prior permission (in writing or through electronic communication) of the local Police Station.
2. Local Police Station will be authorised to give permission for holding marriage and its related functions subject to participation of maximum 50 (Fifty) persons.
3. **There will be no marriage procession until further orders.**
4. Total participants in the marriage function at the **marriage venue** including groom, bride, family members of groom & bride, friends, relatives, guests, priests, personnel of support services like food preparation and distribution, etc. **put together** will not exceed 50 (fifty) cumulatively.
5. Local police authorities will ensure that under no circumstances more than 50 persons participate in the marriage ceremony.
6. Other permissions, if any required, shall be obtained from the competent authority (ies) and conditions therein shall be complied with.
7. Persons with symptoms of Influenza Like Infection (ILI) and Severe Acute Respiratory Infection (SARI) shall not be allowed to the marriage venue/ function.
8. Vulnerable groups of people, such as, persons above 65 years of age, children below 10 years, persons with co-morbidities and pregnant women are advised not to attend the function.
9. At least 2 meter physical distance shall be maintained between individuals during marriage function.
10. All persons in the marriage venue shall mandatorily use face mask during the entire period of the function except during eating.
11. Chewing of gutka and paan and spitting in public is strictly prohibited. The father / guardian of the groom shall ensure adherence to this.
12. The host of the marriage will ensure elaborate arrangement for hand washing with soap and water and also ensure availability of hand sanitizers.

13. The seating and dining arrangement shall be done in such a way that at least 2 metre physical distance is maintained between individuals.

**Liability for violation, if any:**

1. The host and the owner/ manager of the marriage venue/ premises shall be held responsible for ensuring the guidelines and will be liable for legal action in case of any violation.
2. The participants in the marriage function will also be held responsible for violation of conditions, if any, on their part and shall be liable for legal action.

**B. Funeral and related functions**

1. Funeral and its related functions shall be held with prior permission (in writing or through electronic communication) of the local Police Station.
2. However, cremation can be carried out under intimation to the local police station in writing or through electronic communication. Where the cremation is to be done at a place within the area of a police station other than the police station area in which the death has occurred, intimation has be given to both the police stations.
3. The number of persons participating in the funeral function including the family members, relatives, friends, priests, drivers & staff of vehicles and others **taken together** shall not exceed 20 (Twenty).
4. At least 2 meter physical distance shall be maintained between individuals in the funeral function.
5. The seating and dining arrangement shall be done in such a way that at least 2 metre physical distance is maintained between individuals.
6. All persons participating in the funeral function shall mandatorily use face mask during the entire period of activities except during eating/ bathing.
7. Chewing of gutka and paan and spitting in public is strictly prohibited. The host of the funeral function shall ensure adherence to this.
8. No vehicle used in the procession shall carry persons beyond its seating capacity.
9. The hosts of the funeral ceremony will ensure elaborate arrangement for hand washing with soap and water and also ensure availability of hand sanitizers.

10. It will be the responsibility of the host of the funeral function to ensure that the provisions of these guidelines are strictly followed including the ceiling on the number of persons to attend the funeral ceremony.
11. The owner/ manager of the premises of the funeral function shall also be held responsible for ensuring the guidelines in the premises and liable for legal action in case of any violation.

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GOVERNMENT OF ODISHA  
HEALTH & FAMILY WELFARE DEPARTMENT  
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NOTIFICATION

No. HFW-SCH-I-EMER-0001-2020 9836 H, Date. 16.04.2020

In exercise of the powers conferred by sections 2 and 3 of the Epidemic Diseases Act, 1897 (3 of 1897) the State Government do hereby make the following Regulations further to amend the Odisha COVID-19 Regulations, 2020 issued under Notification No.HFW-SCH-I-EMER-0001-2020/9570/H dated 3<sup>rd</sup> April, 2020 of the Government of Odisha in Health & Family Welfare Department as amended vide Notification No.9695/H, dtd.09.04.2020 of the Government of Odisha in Health & Family Welfare Department namely :-

1. (a) These regulations may be called The Odisha COVID-19 (Second Amendment) Regulations, 2020.  
  
(b) These regulations shall come into force with immediate effect.
2. In the Odisha COVID-19 Regulations, 2020 (hereinafter referred to as the said Regulations), after regulation 4-A, the following regulation shall be inserted, namely :-  
  
"4-B. Prohibition of spitting in any form in public places.  
  
General public is refrained from spitting in any form in public places or institutions".
3. In the said Regulations in regulation 10-A after the words "Use of Mask contained in regulation 4-A" the words "and prohibition of spitting contained in regulation 4-B" shall be inserted.

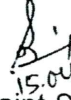
By order of the Governor,

 15/4/2020

Principal Secretary to Government

Memo No. 9837 /H, Date. 16.04.2020


Copy forwarded to the Gazette Cell, Lokaseva Bhavan, C/o. Commerce Department, Bhubaneswar with a request to publish this notification in the next issue of the Odisha Extraordinary Gazette and supply 50 (fifty) copies of the same to this Department for record.

  
15.04.2020

Memo No. 9838 /H, Date. 16.04.2020

Copy forwarded to the AG (A & E), Odisha Bhubaneswar for information and necessary action.

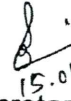
Joint Secretary to Government.

  
15.04.2020

Memo No. 9839 /H, Date. 16.04.2020

Copy forwarded to All Departments/ All HoDs / DG&IG, Prisons / Member, Board of Revenue / All RDCs / All Collectors / Commissioner of Police, Bhubaneswar-Cuttack / All Superintendents of Police / All CDM&PHOs / All Superintendents of Govt. MC&Hs / All Municipal Commissioners of Municipal Corporations / All Sub-Collectors / All BDOs / All Tahasildars / All Executive Officers of Urban Local Bodies for information and necessary action.

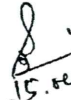
Joint Secretary to Government.

  
15.04.2020

Memo No. 9840 /H, Date. 16.04.2020

Copy forwarded to the President and Secretary of All Odisha Private Medical Establishments Forum (AOPMEF), Bhubaneswar with a request to communicate the guidelines to all private health institutions in the state for information and necessary action.


Joint Secretary to Government.

  
15.04.2020

Memo No. 9841 /H, Date. 16.04.2020

Copy forwarded to all Directors under Health & Family Welfare Deptt./ MD, NHM, Odisha, Bhubaneswar / MD, OSMCL, Bhubaneswar / Director, Tourism, Bhubaneswar / State Surveillance Officer, O/o. DPH, Odisha for information and necessary action.

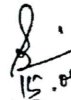
Joint Secretary to Government.

  
15.04.2020

Memo No. 9842 /H, Date. 16.04.2020

Copy forwarded to all Sections of Health & Family Welfare Department for information and necessary action.


Joint Secretary to Government.

  
15.04.2020

Memo No. 9843 /H, Date. 16.04.2020

Copy forwarded to the PS to Chief Minister, Odisha / P.S to Minister, Health & FW, Odisha / P.S to Chief Secretary, Odisha / P.S to Principal Secretary to Govt., Health & FW Department for kind information of Hon'ble Chief Minister / Minister, Health & FW / Chief Secretary / Principal Secretary, Health & FW Department respectively.

Joint Secretary to Government.

  
15.04.2020

Joint Secretary to Government.

### Offences and Penalties for Violation of Lockdown Measures

#### A. Section 51 to 60 of the Disaster Management Act, 2020

**51. Punishment for obstruction, etc.**—Whoever, without reasonable cause —

- (a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or
- (b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

**52. Punishment for false claim.**—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**53. Punishment for misappropriation of money or materials, etc.**— Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**54. Punishment for false warning.**—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

**55. Offences by Departments of the Government.**—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.



**56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.**—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

**57. Penalty for contravention of any order regarding requisitioning.**—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

**58. Offence by companies.**—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly:

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purpose of this section—

- (a) “company” means anybody corporate and includes a firm or other association of individuals; and
- (b) “director”, in relation to a firm, means a partner in the firm.

**59. Previous sanction for prosecution.**—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

**60. Cognizance of offences.**—No court shall take cognizance of an offence under this Act except on a complaint made by—

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

## **B. Section 188 in the Indian Penal Code, 1860**

**188.** Disobedience to order duly promulgated by public servant.— Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both. *Explanation.*—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

### *Illustration*

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.



GOVERNMENT OF ODISHA  
HEALTH & FAMILY WELFARE DEPARTMENT

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NOTIFICATION

No. HFW-SCH-I-COVID-0025-2020 12556 /H, Date. 01.06.2020

In exercise of the powers conferred by sections 2 and 3 of the Epidemic Diseases Act, 1897 (3 of 1897) the State Government do hereby make the following Regulations further to amend the Odisha COVID-19 Regulations, 2020 issued under Notification No.HFW-SCH-I-EMER-0001-2020/9570/H, dated 3<sup>rd</sup> April, 2020 of the Government of Odisha in Health & Family Welfare Department as amended vide Notification No.9695/H, dtd.09.04.2020 & Notification No.9836/H, dtd.16.04.2020 of the Government of Odisha in Health & Family Welfare Department namely :-

1. (a) These regulations may be called The Odisha COVID-19 (Third Amendment) Regulations, 2020.  
  
(b) These regulations shall come into force with immediate effect.
  
2. In the said Regulations in Regulation 10-A, after the words, “**shall compound the offence on payment of**” the words, “**five hundred rupees for the first, second and on payment of one thousand rupees for the subsequent offences**” shall be inserted in place of “**two hundred rupees for the first, second and third offence and on payment of five hundred rupees for the subsequent offences**”.

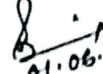
By order of the Governor,

  
01.06.2020

Joint Secretary to Government

**Memo No.** 12557 /H, **Date.** 01.06.2020


Copy forwarded to the Gazette Cell, Lokaseva Bhavan, C/o. Commerce Department, Bhubaneswar with a request to publish this notification in the next issue of the Odisha Extraordinary Gazette and supply 50 (fifty) copies of the same to this Department for record.

  
01.06.2020

Joint Secretary to Government.

**Memo No.** 12558 /H, **Date.** 01.06.2020


Copy forwarded to the AG (A & E), Odisha Bhubaneswar for information and necessary action.

  
01.06.2020

Joint Secretary to Government.

**Memo No.** 12559 /H, **Date.** 01.06.2020


Copy forwarded to All Departments/ All HoDs / DG (Police), Cuttack / Member, Board of Revenue / All RDCs / All Collectors / Commissioner of Police, Bhubaneswar-Cuttack / All Superintendents of Police / All CDM&PHOs / All Superintendents of Govt. MC&Hs / All Municipal Commissioners of Municipal Corporations / All Sub-Collectors / All BDOs / All Tahasildars / All Executive Officers of Urban Local Bodies for information and necessary action.

  
01.06.2020

Joint Secretary to Government.

**Memo No.** 12560 /H, **Date.** 01.06.2020


Copy forwarded to all Directors under Health & Family Welfare Deptt./ MD, NHM, Odisha, Bhubaneswar / MD, OSMCL, Bhubaneswar / Director, Tourism, Bhubaneswar / State Surveillance Officer, O/o. DPH, Odisha for information and necessary action.

  
01.06.2020

Joint Secretary to Government.

**Memo No.** 12561 /H, **Date.** 01.06.2020


Copy forwarded to all Sections of Health & Family Welfare Department for information and necessary action.

  
01.06.2020

Joint Secretary to Government.

**Memo No.** 12562 /H, **Date.** 01.06.2020

Copy forwarded to the PS to Chief Minister, Odisha / P.S to Minister, Health & FW, Odisha / P.S to Chief Secretary, Odisha / P.S to ACS to Govt., Health & FW Department for kind information of Hon'ble Chief Minister / Minister, Health & FW / Chief Secretary / ACS, Health & FW Department respectively.

  
01.06.2020

Joint Secretary to Government.